

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28310/2019

(Arising out of impugned final judgment and order dated 06-09-2019 in SA No. 64/2013 passed by the High Court Of Judicature At Allahabad)

UPENDRA KUMAR

Petitioner(s)

VERSUS

SANGEETA @ BABLI

Respondent(s)

(I.R.)

Date : 27-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Varun Singh, Adv.
Ms. Deepti Arya, Adv.
Ms. Nishtha Kumar, AOR

For Respondent(s) Mr. Neeraj Kr. Sharma, Adv.
Mr. Rajeev sood, Adv.
Mr. Vivek Sharma, AOR
Ms. Priyanka Dixit, Adv.

UPON hearing the counsel the Court made the following
O R D E R

By consent, list the matter on 28th February,
2020.

Parties are at liberty to mention the
matter, if need arises.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

